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(c) On the recommendations of the Central Team, the Finance Ministry has approved a ceiling of E.s. 5.65 crores for relief and restoration for the items mentioned below:

Gra-t Items	(Rs Lakhs)
1 Gratutious relief	27-00
2. Drinking Water Supply . 2-60	
3. Seed Grant .	18 00
4. Grant for house bu	ilding . 20 • 00
5. Rest Relief .	25-00
6. Medical Relief	11-25
7. Veterinary and	animal
husbandry .	3-19
Тота	L. 107-04
Lean hems	
1. Cattle loan .	900
2. Flood control and irrigation scheme 300-00	
3. Roads 134	1-00
4. Educational institutions . 15-0	
TOTAL	. 458-00
GRAND TOTAL 565-0-	

The release of funds to the Government of Assam will depend upon the actual expenditure to be reported by the State Government.

## Affairs of M/s. Inchek Ltd., and National Rubber Manufacturing Co Ltd. of Calcutta

SHRI DWIJENDRALAL SEN •842. GUPTA: Will the Minister of INDUS TRIAL DEVELOPMENT AND SCIENCE AND **TECHNOLOGY** be pleased to refer to the answer to Star red Question No. 3 given in the Rajya Sabha on the 23rd July, 1973 and state what further steps have been taken by Government in regard to ir regularities committed by the manage ments of Incheek Tyres Ltd. and Na tional Rubber Manufacturers Ltd.?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. MANIAM): A statement is laid on the Table of the House.

## Statement

The issue regarding the reported irregularities committed by the managements of Inchek Tyres Ltd. and National Rubber Manufacturers Ltd. is under consideration of the Department of Company Affairs. As stated by the Minister of Law, Justice and Company Affairs in reply to Unstarred Question No. 749 on 26.11-73 in the Rajya Sabha, no-decision has yet been taken by the Government on the inspection reports of these companies.

The representatives of the companies were heard on 30th November, 1973 by the Company Law Board in pursuance of notices issued under section 233A of the Companies Act, 1956. The Company Law Board will take a decision on the further course of action after the companies file further particulars.

## Allotment of retail shopsdepots of Government run mills to educated unemployed.

\*844. SHRI D. K. PATEL: Will the Minister of INDUSTRIAL DEVELOP-MENT AND SCIENCE AND TECH-NOLOGY be pleased to state:

- (a) whether some Members Parliament have, requested Government for allotment of Mill Retail Shops/Depots of the sick "mills taken over by Government under the Industries (Development and Regulation) Act and run by the National Textile Corporation, to the educated unemployed under the Government's crash scheme 'Halfa-million jobs programme' (1973-74); and
- (b) if so, what action has been taken by Government in this regard?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. CUBRA-MANIAM): (a) Yes, Sir.

(b) There is no general proposal under Government I consideration of allotment of mill retail shops at Go-' vernment managed ml Us, to the educated unemployed.